

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:212  
ANSWERED ON:23.08.2013  
DOMESTIC VIOLENCE  
Singh Shri Ganesh

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether cases of domestic violence against women has risen in the country even after the enactment of various laws in this regard;
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise;
- (c) whether the existing laws for protection of women in the country are adequate;
- (d) if not, whether the Government proposes to review/revisit these laws and make them more stringent; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): A Statement is laid on the Table.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 212 TO BE ANSWERED ON 23TH AUGUST, 2013 ASKED BY SHRI GANESH SINGH REGARDING DOMESTIC VIOLENCE.

(a): As per the National Crime Records Bureau (NCRB) data a total number of 12036, 9873 and 4567 cases have been filed under the Protection of Women Against Domestic Violence Act, 2005 in the year 2010, 2011 and 2012 respectively.

(b): The details of number of cases registered, State-wise during the year 2010, 2011 and 2012 are at Annexe.

(c) to (e): Safety of women in the country is of utmost priority to the Government. Efforts have all along been made to establish mechanisms to provide safe and secure environment for women to move around, work and live. On the legislation front, women specific laws like the "Protection of Women from Domestic Violence Act, 2005"; "Dowry Prohibition Act, 1961"; "Indecent Representation of Women (Prohibition) Act, 1986"; and the "Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013" have been enacted. Recently, the "Criminal Law (Amendment), Act 2013" has also been enacted making the punishment more stringent for offences like rape, besides recognizing various other activities like voyeurism, stalking etc. as offences and crime against women.